

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.4
I.A. No.328/2024 in
C.P. (IB)No.155/BB/2023

IN THE MATTER OF:

M/s. Piramal Enterprises Ltd.	...	Petitioner
Vs.		
M/s. Sterling Developers Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC, 2016

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/ Respondent in I.A No.328 of 2024	:	Ms. Bhavya Mohan
For the Respondent/Applicant In I.A No.328 of 2024	:	Shri Uday Holla Senior Counsel Shri Naman Jhabak

ORDER

I.A. No.328/2024

1. Heard the Ld. Senior Counsel for the Applicant and Ld. Counsel for the Respondent.
2. One week time is granted to the Respondent to file objection in the present I.A duly serving the copy on the otherside and one thereafter to the Applicant to file rejoinder if any.
3. List the matter on **04.06.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)